

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINLA APPLICATION NO.-110/2021/EZ

In The Matter of:

Tribunal on Its Own Motion

.....APPLICANT

VERSUS

The State of West Bengal & Ors

.....RESPONDENT(S)

Q
Chief Conservator of Forests &
Field Director, Buxa Tiger Reserve

SUPPLEMENTARY AFFIDAVIT, ON BEHALF OF THE RESPONDENT NO.3,
BY THE CHIEF CONSERVATOR OF FORESTS & FIELD DIRECTOR,
BUXA TIGER RESERVE.

INDEX

SL.	PARTICULARS	ANNEXURE	PAGE
1.	Supplementary Affidavit		22-23
2.	Coloured Photographs of Pre and Post-demolition of the three (3) illegal structures under construction	"Annexure-I"	24
3.	Coloured Photographs of Post-removal of muck and malba from the area on which the three (3) illegal structures were under construction	"Annexure-II"	25

Filed by

Sibojyoti Chakrabarti

SIBOJYOTI CHAKRABORTY

Advocate

For the State of West Bengal

Email: subho.advocate@gmail.com

(M) : 9007035534



पश्चिम बंगाल WEST BENGAL

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGNLA APPLICATION NO.-110/2021/EZ

27AA 714453

Sl. No.	06
Date	19/01/22

In The Matter of:

Tribunal on Its Own Motion

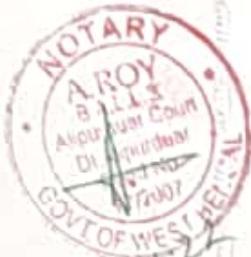
.....APPLICANT

VERSUS

The State of West Bengal & Ors

.....RESPONDENT(S)

Chief Conservator of Forests & Field Director



SUPPLEMENTARY AFFIDAVIT, ON BEHALF OF THE RESPONDENT NO.3, BY THE CHIEF CONSERVATOR OF FORESTS & FIELD DIRECTOR, BUXA TIGER RESERVE.

I, Shri Buddharaj Shewa, IFS, aged about 59 years S/O. Late Jash Bahadur Shewa, by Religion Hindu, by occupation Service, Residing at Alipurduar P.S. & Dist. Alipurduar, do hereby solemnly affirm and declare as follows:-

1. That, I am the Chief Conservator of Forests & Field Director, Buxa Tiger Reserve and in that capacity I am competent to submit the present affidavit in the matter and as such I am well acquainted with the facts & circumstances of the matter.
2. That, this affidavit of compliance is being affirmed in pursuance to the solemn order passed by the Hon'ble Tribunal dated 23.12.2021.

Cont.. 2/p

3. That, the illegal structures under construction upon which concern had been expressed in the suo motu motion by the Honble Tribunal dated 18.11.2021 had been identified to be specifically three (3) in number under ownership and responsibility of 1. Shri Niki Thapa and others, 2. Shri Kancha Mangar and others 3. Shri Umashankar Dubey and others, one each.

4. That an action was taken on 26.11.2021 by a team of forest official including the Assistant Field Director, Buxa Tiger Reserve East Division, Range Officer, Jayanti Range and other Forest department staff along with police personal to demolish the three (3) illegal structures under construction. The demolition could not be completed due to resistance from the local people.

5. That, the three (3) illegal structures under construction have been demolished on 08.12.2021 by a team of forest officials led by me, the Chief Conservator of Forests and Field Director, Buxa Tiger Reserve and comprising of Dy. Field Director, Buxa Tiger Reserve (East) Division, Assistant Field Director, Buxa Tiger Reserve (East) Division, Range Officer, Jayanti Range and other forest staff along with police personnel.

Coloured Photographs of Pre and Post-demolition of the three (3) illegal structures under construction are annexed herewith and marked as Annexure-I.

6. That, the area has been restored to its original form by removal of muck and malba, in compliance to the solemn order of the honourable tribunal dated 23.12.2021.

Coloured Photographs of post-removal of muck and malba from the area on which the three (3) illegal structures were under construction are annexed herewith and marked as Annexure-II.

7. That, I am maintaining strict vigil on the area and have issued due instruction to all the officers under me having jurisdiction in the area, and also the local police station, to prevent illegal construction activities.

8. It is therefore respectfully prayed that the honourable tribunal may pass such order, orders as it deems fit and proper in the interest of justice. Identified by me

Advocate PRASANTA NARAYAN MAJUMDAR
Public Prosecutor
District & Session Judge Court
Allpurdwar, Dist. Allpurdwar

Chief Conservator of Forests & Field Director, Buxa Tiger Reserve
Deponent

VERIFICATION

Verified at Kolkata by the deponent above named on this the 19th day of January 2022, and say that the contents of this affidavit made in paragraph nos. 1 is true to my knowledge and those made in paragraphs no. 2 to 7, are true to my information derived from records and rest are my respectful submission before this Hon'ble Tribunal.

IDENTIFIED BY ME

Advocate PRASANTA NARAYAN MAJUMDAR
Public Prosecutor
District & Session Judge Court
Allpurdwar, Dist. Allpurdwar

Chief Conservator of Forests & Field Director, Buxa Tiger Reserve
Deponent



A. NOY B. ALLI
NOTARY (ADVOCATE)
Allpurdwar
Registration No. 77/2007

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

O.A.NO.-110/2021/EZ

In The Matter of:

Tribunal on Its Own Motion

.....APPLICANT

VERSUS

The State of West Bengal & Ors

.....RESPONDENT(S)

AFFIDAVIT -IN-OPPOSITION ON BEHALF OF
THE RESPONDENT NO.3 ,BY THE CHIEF
CONSERVATOR OF FORESTS & FIELD
DIRECTOR,BUXA TIGER RESERVE

SIBOJYOTI CHAKRABORTY

Advocate

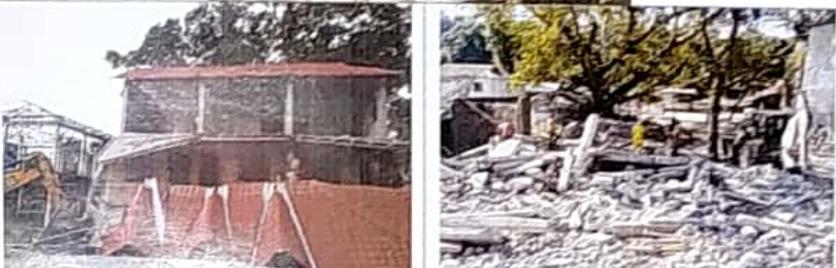
For the State of West Bengal

Email:subho.advocate@gmail.com

(M) : 9007035534

-24-
ANNEXURE - 1

Photographs of Pre & Post- Demolition of the three (3) Illegal Structures under construction

	PRE-DEMOLITION	POST-DEMOLITION
Structure 1		
Structure 2		
Structure 3		

Coloured photographs of post removal of Muck & Malba from the area on which the three(3) illegal structures were under construction

